

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:6549  
ANSWERED ON:09.05.2005  
LAW FOR BRICK- KILN LABOURERS  
Pathak Shri Brajesh

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government proposes to take any steps for formulation of a separate law for Brick-Kiln labourers;
- (b) if so, the details thereof;
- (c) whether the Union Government has received any request from All India Brick and Tile Manufacturers Federation, New Delhi and public representatives in this regard;
- (d) if so, the details thereof; and
- (e) the action taken or proposed to be taken by the Government in this regard?

**Answer**

MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO)

(a): No, Sir.

(b): Does not arise.

(c) & (d): Yes, Sir. A representation from All India Brick and Tile Manufacturers Federation, New Delhi was received which inter-alia requested for formulation of coal policy in consultation with the Federation to ensure adequate supply of coal to brick-kilns, scraping of the notification No. 763 dated 14.9.1999 issued by Ministry of Forest and Environment prescribing the use of 25% ash in manufacturing of bricks, and a separate labour law for brick-kiln labourers.

(e): The Government do not consider practicable and feasible to formulate a separate law for labourers engaged in various occupations including brick-kiln in the unorganized sectors. The thrust is on the rationalization and effective implementation of the existing labour laws. Further, since the High Court of Delhi in the Public Interest Litigation C.W.P. No. 2145/99 is monitoring the progress of implementation of the notification No.763 dated 14.9.1999, it may not be possible for the Government to consider their request in this regard. Regarding request for supply of adequate coal to brick-kiln units, on many occasions, coal policy has been revised on the request of All India Brick and Tiles Manufacturers Federation, New Delhi. In a recent judgement, the High Court of Kolkata has directed Coal India Limited to supply coal to non-core consumers under Open Sales Schemes (OSS). Further, Government has decided to allot 2 MTPA coal to M/s NCCF for distribution of coal to Small Scale Industries and tiny consumers. It has also been decided to allot five lakh Tonnes of coal to Government of U.P. for distribution to Brick kiln units for the coming months up to June 2005.